

ITEM NO.807

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 14675/2022

(Arising out of impugned final judgment and order dated 12-04-2022 in CAAT(I) No. 422/2021 and 12-04-2022 in CAAT(I) No. 741/2021 passed by the National Company Law Appellate Tribunal)

E D AND F MAN COMMODITIES INDIA PVT. LTD & ANR. Petitioner(s)

VERSUS

UNIWORLD SUGARS PVT. LTD. & ORS. Respondent(s)

(IA No.74237/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74235/2022-STAY APPLICATION and IA No.74231/2022-PERMISSION TO FILE APPEAL and IA No.74232/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv. (Mentioned by)
Mr. Puneet Singh Bindra, AOR

For Respondent(s) Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by Mr.K.V.Vishwanathan, learned Senior counsel appearing for the appellants, we direct the Registry not to delete the matter from the notified date.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)